

12.59 hrs.

## PAPERS LAID ON THE TABLE

[English]

**Notifications under customs Act, 1962 and Central Excise and salt Act, 1944**

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) The Customs Tariff (Determination of Origin of Goods under the Agreement on Global System of Trade Preferences among Developing Countries) Rules, 1989 published in Notification No. G.S.R. 1054 (E) in Gazette of India dated the 18th December, 1989, together with an explanatory memorandum.
  - (ii) G.S.R. 1069 (E) published in Gazette of India dated the 28th December, 1989 together with an explanatory memorandum extending the validity of Notification Nos. 514/86-Cus. dated the 30th December, 1986 and 333/88-Cus., dated the 31st December, 1988 upto 31st December, 1990.
  - (iii) G.S.R. 1071 (E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum extending the validity of Notification No. 489/86-Cus., dated the 18th December, 1986 upto 31st December, 1990, and also to include 10 new items of Jute machinery in the said notification.
  - (iv) G.S.R. 1072 (E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum making certain amendments to Notification No. 198/89-Cus., dated the 30th June, 1989.
  - (v) G.S.R. 1076 (E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum extending the validity of Notification Nos. 210/82-Cus., dated the 10th September, 1982 and 513/86-Cus., dated the 30th December, 1986 upto 31st March, 1990.
  - (vi) G.S.R. 9(E) published in Gazette of India dated the 5th January, 1990 together with an explanatory memorandum making certain amendments to the Notification Nos. 227/76-Cus., dated the 2nd August, 1976 and 47/89-Cus., dated the 1st March, 1989.
  - (vii) G.S.R. 10(E) published in Gazette of India dated the 5th January, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 157/89-Cus., dated the 12th May, 1989 and 162/89-Cus., dated the 12th May, 1989.
  - (viii) G.S.R. 17(E) published in Gazette of India dated the 16th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 493/86-Cus., dated the 22nd December, 1986 so as to delete the words "Residues of Zinc" from the notification.
  - (ix) G.S.R. 18(E) published in Gazette of India dated the 16th January, 1990 together with an explanatory memorandum seeking to provide the concessional rate of customs duty available under the

- notification to Residues of Zink also.
- (x) G.S.R. 22(E) published in Gazette of India dated the 18th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 30/89-Cus., dated the 1st March, 1990 so as to reduce the standard and preferential rate of basic customs duty on cloves.
- (xi) G.S.R. 25(E) and G.S.R. 26(E) Published in Gazette of India dated the 23rd January, 1990 together with an explanatory memorandum seeking to provide concessional rate of basic customs duty at 35 per cent *ad valorem* and auxiliary duty at 5 per cent *ad valorem* on iron ore pellets.
- (xii) G.S.R. 34(E) published in Gazette of India dated the 25th January, 1990 together with an explanatory memorandum making certain amendments to Notification No. 28/87-Cus., dated the 27th January, 1987 so as to reduce the import duty on glazed newsprint from 30 per cent *ad valorem* to Rs.550/- per tonne.
- (xiii) G.S.R. 41(E) published in Gazette of India dated the 1st February, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 71/87-Cus., dated the 1st March 1987 seeking to prescribe concessional basic customs duty of 35 per cent in respect of a new model of auto-corner.
- (xiv) G.S.R. 42(E) and G.S.R. 43(E) published in Gazette of India dated the 1st February, 1990 together with an explanatory memorandum seeking to exempt gift goods, supplies and equipment imported into India by the Cooperative for American Relief Everywhere or its distributing organisations in India approved by the Government of India under the Indo-Care Agreement from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (xv) G.S.R. 49(E) published in Gazette of India dated the 2nd February, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 208/81-Cus., dated the 22nd September, 1981.
- (xvi) G.S.R. 84(E) published in Gazette of India dated the 20th February, 1990 together with an explanatory memorandum making certain amendments to Notification No. 116/88-Customs, dated the 30th March, 1988.
- (xvii) G.S.R. 85(E) published in Gazette of India dated the 20th February, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 117/88-Cus., dated the 30th March, 1988.
- (xviii) G.S.R. 98(E) published in Gazette of India dated the 28th February, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 227/76-Cus., dated the 2nd August, 1976 and No.47/89-Cus., dated the 1st March, 1989. [Placed in Library. See No. LT 688/90]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-
- (i) G.S.R. 559(E) published in Gazette of India dated the 19th May, 1989 seeking to exempt excisable goods when brought to any gem

- and jewellery manufacturing unit set up in the Santa Cruz Electronics Export Processing Zone, Bombay from the factories in their manufacture or warehouses situated in any other place in India, for use by such unit in the SEEPZ for the manufacture of gem and jewellery intended solely for export from the whole of the duty of excise leviable thereon subject to certain conditions specified in the notification
- (iii) G S R 560(E) published in Gazette of India dated the 19th May, 1989 seeking to exempt excisable capital goods components raw materials packaging materials consumable and spares when brought for use in the manufacture of jewellery for export out of India by a 100 per cent export oriented undertaking in the special export-oriented complex for the manufacture of jewellery at Jhandewalan New Delhi subject to certain conditions from the whole of the basic and additional duties of excise leviable thereon
- (iii) G S R 807(E) published in Gazette of India dated the 1st September 1989 authorising Collectors of Central Excise to permit clearance of surplus inputs brought by any unit in the free trade zones to the Domestic Tariff Area on payment of appropriate duty
- (iv) G S R 949(E) published in Gazette of India dated the 1st November, 1989 together with an explanatory memorandum seeking to waive payment of excise duty on Copper Shells and Blanks, captively used in the manufacture of pipes and tubes during the period from 1st March, 1981 to 8th July 1983 which had not been levied as a result of practice generally prevalent
- (v) G S R 1045(E) published in Gazette of India dated the 12th December, 1989 together with an explanatory memorandum rescinding, notification No 4776-CE dated the 9th March, 1976
- (vi) G S R 1073(E) and G S R 1074(E) published in Gazette of India dated the 29th December, 1989 together with an explanatory memorandum seeking to extend the validity of Notification Nos 299/88-CE and 300/88-CE dated the 30th December 1988 without specifying any time limit
- (vii) G S R 1(E) published in Gazette of India dated the 1st January, 1990 together with an explanatory memorandum seeking to exempt specified goods manufactured by Messrs Bharat Earth Movers Limited from the whole of the excise duty
- (viii) G S R 70(E) published in Gazette of India dated the 9th February, 1990 together with an explanatory memorandum making certain amendments to Notification No 75/84-CE dated the 1st March, 1984 so as to fully exempt natural gasolene liquified intended for spiking into crude petroleum by the Oil and Natural Gas Commission, Ankleshwar
- (ix) G S R 81(E) published in Gazette of India dated the 16th February, 1990 together with an explanatory memorandum making certain amendments to Notification No 126/86-CE, dated the 1st March, 1986 so as to replace the Drugs (Prices Control) Order, 1979 with the Drugs (Price Control) Order, 1987 for the purposes of fixing the retail prices of anti-septic perfumed cream [Placed in Library See

No. LT 689/90]

**Review on the working of and Annual Report of Trade Authority of India, New Delhi for 1988-89 and statement for delay in laying these papers etc.**

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of my colleague, Shri Arun Kumar Nehru, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1988-89.
  - (ii) Annual Report of the Trade Fair Authority of India New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-690/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1988-89. [Placed in Library. See No. LT-691/90]

THE MINISTER OF INFORMATION

AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section (1) under section (1) of section 619 of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1988-89,
  - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 692/90]

13.00 hrs.

[*Translation*]

SHRI RATILAL KALIDAS VARMA (Dhandhuka): Mr. Speaker, Sir, the Government is making some arrangements for people who have migrated from Kashmir to Delhi and other places. ... (*Interruptions*) ...

[*English*]

SHRI SAMARENDRA KUNDU (Balasore): Mr. Speaker, Sir, I am on a point of order .... (*Interruptions*)....

MR. SPEAKER: What is your point of order? Please take your seat, Shri Rati Lalji.

SHRI SAMARENDRA KUNDU: Mr. Speaker, Sir, I have been observing in the last few days that the import of the Zero Hour ... (*Interruptions*) ...